

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-540(PB)/2017

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Su Kam Power Systems Ltd.

.... Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (Liq.)

Order delivered on 05.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Adv. Rabiya Thakur in IA-4432/2020 and IA-5243/2021

For the Liquidator : Adv. Misha, Adv. Gayathri in IA-4128/2021, IA-4432/2020 & IA-5243/2021

ORDER

IA-4128/2021

When the matter was called, none appears on behalf of the parties.

In the interest of justice, list this IA **on 15.04.2024**.

IA-4432/2020 & IA-5243/2021

Ms. Misha, Ld. Counsel for the Liquidator in these IAs appears physically and seeks adjournment.

At her request, list these IAs **on 15.04.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)